

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

Stamp No. 132/95

Vivek Balkrishan Bokare

... Applicant.

V/s.

The Union of India through its
Secretary, Department of Posts
Ministry of Communications,
New Delhi

The Director of Postal Services
Nagpur Region Nagpur, Office of
the Postmaster General Nagpur
Region Nagpur.

The Supdt. of Post Offices,
Wardha Division Wardha

The Asstt. Superintendent of
Post Offices, East Sub Division,
Wardha.

... Respondents.

CORAM: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

Hon'ble Shri P.P. Srivastava, Member (A)

Appearance:

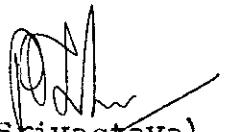
None for the applicant.

ORAL JUDGEMENT

Dated: 24.4.95

(Per Shri M.S. Deshpande, Vice Chairman)

By the present application the applicant
seeks to quash and set aside the enquiry initiated
against him. We do not propose to interfere with
this matter at this stage. The applicant can seek
his remedy after the enquiry proceedings are
terminated. With this direction this O.A. is
disposed of.


(P.P. Srivastava)
Member (A)


(M.S. Deshpande)
Vice Chairman

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

R.P.NO.(N)8/95

in

OA.NO. (N) 490/95

Shri Vivek Balkrishna Bokare

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

Tribunal's Order By Circulation
(PER: P.P.Srivastava, Member (A))

Dated: 31.8.95

The applicant has sought the review of judgement passed in the OA. Stamp No. 132/95 mainly on ground that the applicant's counsel and the applicant was not present at the time of hearing. The applicant has brought out that he had sought number of reliefs and also interim relief for quashing and setting aside the order of "Put Off duty". However, the Tribunal considered only one relief regarding enquiry initiated against him and has not passed any order on other reliefs.

2. Normally, the absence of counsel would be an important matter in deciding the question of giving a hearing again when it has been so sought in the review application but in this case the OA. was disposed of with the order that "we do not propose to interfere with this matter at this stage and the applicant can seek his remedy after the enquiry proceedings are terminated." Since the applicant has been given option of seeking his remedy after the enquiry proceedings are completed, we do not think that this is a fit case where we should interfere with the order which has already been passed, under the review proceedings. We, therefore, dismissed the review application in-remini.

(P.P.SRIVASTAVA)
MEMBER (A)

mrf.

(M.S.DESHPANDE)
VICE CHAIRMAN